

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

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IA(I.B.C)/911(MB)2024
IA(I.B.C)/4316(MB)2023
IA(I.B.C)/5094(MB)2023
IN C.P. (IB)/1389(MB)2020

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 05.04.2024

NAME OF THE PARTIES:

TejendraKumar Patel

VS

Vikas Procon Private Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Akshay Petkar, Ld. Counsel for the Resolution Professional present.
2. **IA(I.B.C)/4316(MB)2023 & IA(I.B.C)/5094(MB)2023:** On 05.12.2023, 24.01.2024 and 27.03.2024 there is no representation on behalf of the applicant in both IAs.
3. On 27.03.2024 this bench had directed to the applicants to appear and argue the matter on the next date of hearing, failing which the matter will be dismissed on account of non-prosecution.
4. Today when the matter was called twice, there is no representation on behalf of the Applicants side. It seems that the applicants are not interested

in pursuing their applications. Hence, both IAs (IA(I.B.C)/4316(MB)2023 & IA(I.B.C)/5094(MB)2023) are **dismissed as non-prosecution**

5. **IA(I.B.C)/911(MB)2024:** List this matter for hearing on **06.05.2024**.

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)